

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1692  
ANSWERED ON:07.03.2011  
MEDICAL FACILITIES TO EX-SERVICEMEN  
Gulshan Smt. Paramjit Kaur;Singh Shri Ravneet

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Director General Armed Forces Medical Services has denied medical care to some old war veterans on the ground of non-entitlement;
- (b) if so, the details thereof;
- (c) whether all the Ex-servicemen and their family members are entitled to medical treatment at military hospitals;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government has recognized the demand for medical facilities to non-pensioners including the Emergency Commissioned Officers and Short Service Commissioned Officers; and
- (f) if so, the time by which a decision is likely to be taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF DEFENCE(SHRI M.M. PALLAM RAJU)

(a) to (d): No such instance has been reported to DGAFMS. All Ex-servicemen and their family members in receipt of some kind of pension are provided medical treatment at military hospitals. In the emergency situations medical treatment is available even to non-entitled categories subject to availability of medical facilities at the Military hospitals.

(e) & (f): A proposal to make the Short Service Commission more attractive has been initiated in which the provision for grant of ECHS facilities to Short Service Commissioned Officers has been included.